

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

CP NO.315/2003  
O.A.NO.2153/1999

Wednesday, this 14th day of January, 2004

Hon'ble Shri Shanker Raju, Member (J)  
Hon'ble Shri S.A.Singh, Member (A)

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1. Association of Broadcasting Musicians (Regd,) through Shri Kailash Sharma, Vice President, S/o Shri H.K.Sharma R/o 91, Kishan Kunj, Laxmi Nagar, New Delhi-110092.
2. Shri Nirmala Day, Composer, AIR Broadcasting House, Parliament Street, New Delhi-1.
3. Shri Anoop Ghosh, Instrumentalist, S/o Late D.N.Gosh, R/o J-3/113, Kishan Ganj, Laxmi Nagar, Delhi-110092.
4. Shri Brij Bhushan Goswami, S/o Ram Sharan Gupta, R/o R-117/A, Ramesh Park, Laxmi Nagar, Delhi-110092.

-Applicants

(By Advocate: Shri T.C.Agarwal)

Versus

1. Shri Pawan Chopra, the Secretary, Ministry of Information & Broadcasting, Shastri Bhawan, New Delhi-1.
2. Shri Uday Sahai, DDG(A) Directorate General of All India Radio, Akashvani Bhawan, Parliament Street, New Delhi-110001.

-Respondents

(By Advocate: Shri M.K.Bhardwaj for Shri A.K.Bhardwaj)

O R D E R (ORAL)

By Shri Shanker Raju, Member (J)

Having regard to the order passed by the respondents directing to pay the arrears of difference of pay and allowances to the applicants, the same may be disbursed expeditiously with yearwise deduction of income tax. Nothing survives in the CP, which is accordingly dismissed and notices are discharged.

*S. A. Singh*  
(S. A. Singh)

M(A)

*S. Raju*  
(Shanker Raju)  
M(J)

/kdr/